

# NOTARY

Notary Regd. No.....188/2026

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**BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH PUNE  
ORIGINAL APPLICATION NO. 82 OF 2025**

Mr. Anand Atul Hule --- Applicant

**Versus**

District Collector Sindhudurg & Ors. --- Respondents

**REPLY AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 9  
MALVAN MUNICIPAL COUNCIL**

I Mr. Pratik Chandrakant Thorat, Age – 31 years, the Chief Officer,  
Malvan Municipal Council, Respondent No. 9 do hereby solemnly  
stated as under:-

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..2..

I say that, Applicant herein has filed this application before this Hon.ble Tribunal regarding issue of illegal structures in villages Dandi, Chiwla, Devbag, Tarkarli, Wayari and other areas in Tal. Malvan, Dist. Sindhudurg related to CRZ.

- 2) The present claim/application has been filed by the Applicant under the provisions of the Coastal Regulation Zone (CRZ) Notification, 2011.

It is submitted that the CRZ Notification, 2011 has subsequently been superseded by the Coastal Regulation Zone Notification, 2019, issued by the Ministry of Environment, Forest and Climate Change, Government of India, and the regulatory framework governing CRZ matters is presently governed by the CRZ Notification, 2019.

- 3) The claim as filed is founded entirely upon the provisions of the CRZ Notification, 2011, which is no longer in force. The Applicant has neither invoked nor established any right, entitlement, or cause of action under the prevailing provisions of the CRZ Notification, 2019. In view of the supersession of the CRZ Notification, 2011, the present proceedings, based solely on the provisions of the said notification, have become untenable and are not maintainable in law.
- 4) The Applicant has failed to demonstrate any subsisting legal right under the existing statutory framework. Consequently, the claim does not disclose a valid cause of action warranting adjudication by this Hon'ble Authority.

In the circumstances stated above, the present claim is liable to be rejected/dismissed as being not maintainable and devoid of any legal basis under the prevailing CRZ regulatory regime.

Place : Malvan  
Date : 10.06.2026

Advocate for Respondent No. 9

..3..

SONAL A. PALAY



..3..

VERIFICATION

I Mr. Pratik Chandrakant Thorat, Age – 31 years, the Chief Officer, Malvan Municipal Council, state on behalf of the Respondent No. 9 that whatever is stated in above paragraphs is true and correct to my knowledge and belief.

Solemnly affirmed at Malvan ]

On this 10th Day of June 2026 ]

I know the Deponent



(Mr. Pratik Chandrakant Thorat)  
Aadhar no 4027 6390 2792

Adv. Aditya S. Raktade  
MAH/2927/2017

Witness

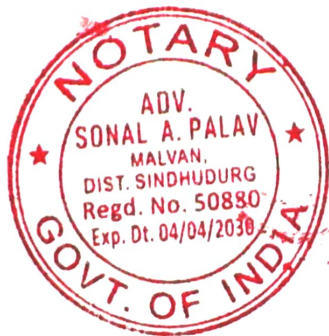
Snehal Shivaji Patil  
Add. Dholagarawadi,  
Kowad Chandgad Kolhapur  
Aadhar no 7143 0778 5172

Solemnly affirmed before me,  
by Mr./Ms. Pratik Chandrakant Thorat  
Who is identified to me by  
Mr./Mrs. Snehal Shivaji Patil

BEFORE ME

**SONAL AMIT PALAV**  
Advocate & Notary, Govt. Of India  
Regn No 50880

Resi 212 Bilvas Varchiwadi,  
Taluka. Malvan, Dist. Sindhudurg, Mah



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